

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 271 OF 2013

Tuesday, this the 25th day of June, 2013

CORAM:

HON'BLE DR.K.B.S RAJAN, JUDICIAL MEMBER

Hebseba.C.Baju
D/o.Late Baju C.D
Chakravelil House
Vatakara, Paithakulam
Oliyapuram P.O, Ernakulam
Represented by her grand mother
and next friend Annamma Daniel
Chakravelil House, Vatakara
Paithakulam, Oliyapuram P.O
Ernakulam, Pin code- 686 679

- Applicant

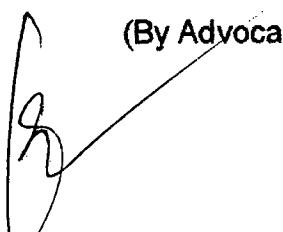
(By Advocate Ms.Jayasree Manoj)

Versus

1. Union of India
represented by Secretary to the
Government of India
Ministry of Communications and Information
Technology, Department of Telecommunications
Sanchar Bhavan, 20, Asoka Road
New Delhi – 110 001
2. Communication Accounts Officer (Pension)
Office of the Controller of Communication Accounts
Kerala Circle, Department of Tele Communication
Doorsanchar Bhavan, PMG Junction
Vikas Bhavan, Thiruvananthapuram,
Pincode: 695 033
3. Bharat Sanchar Nigam Ltd. (BSNL)
Represented by its Chief General Manager
Office of the Chief General Manager
Kerala Telecommunications
Thiruvananthapuram
Pincode: 695 033
4. The Accounts Officer (Establishment)
Office of the Principal General Manager Telecom (PGMTD)
Bharat Sanchar Nigam Limited,
Ernakulam, Pin – 682 016

- Respondents

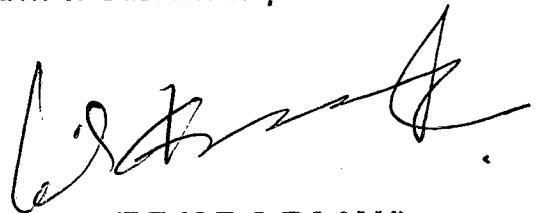
(By Advocate Mr.Sunil Jacob Jose, SCGSC for R1&2, Mr.George Kuruvilla (R3&4))



The application having been heard on 25.6.2013, the Tribunal on the same day delivered the following:

ORDER

This matter relates to grant of pensionary benefits of Mr.Baju C.D to the applicant, deposited in applicant's bank account, without production of certificate of Guardianship. It has been stated by the respondents in their counter that a legal Guardianship Certificate in respect of the applicant is mandatory to enable the respondents to release the pensionary benefits due to her. Counsel for the applicant submits that succession certificate has been obtained and action has since been taken by the applicant in regard to Guardianship certificate. However, the counsel for the applicant submits that this case can be closed with a direction to the respondents to act upon as and when the Guardianship certificate is produced. Accordingly, this Original Application is disposed of with a direction to the respondents to take action as and when the Guardianship Certificate is filed. The benefits as per rules shall be made available within two months from the date of production of Guardianship Certificate. No costs.



(DR.K.B.S.RAJAN)
JUDICIAL MEMBER

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